

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:2251

ANSWERED ON:18.12.2013

CORRUPTION CASES REFERRED TO CVC

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Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) the total number of corruption cases referred to the Central Vigilance Commission (CVC) during the last two years and the current year;
- (b) the number of cases in which reports have been submitted;
- (c) the number of cases returned back due to lack of required evidence;
- (d) the total number of cases in which persons have been found guilty and the number of cases in which recommendations have been made to punish the guilty persons; and
- (e) the number of cases in which actions have not been taken so far and the reasons therefor?

Answer

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY)

(a) to (e): The Central Vigilance Commission tenders its advice on references received from Ministries/Departments/Organisations against public servants under its jurisdiction. The Commission after considering investigation reports by the CVO or the CBI and depending on the facts of each case and the evidence/records available, advises (a) initiation of criminal and/or regular departmental action (major or minor) against the public servant(s) concerned; (b) administrative action against public servant concerned; or (c) closure of the case and such advices are termed as first stage advice. After inquiry, the Commission is again consulted by the concerned Ministries/Departments/Organisations for further advice, in cases where consultation with UPSC is not required. This advice is termed as second stage advice. According to the information made available by CVC, during the year 2011 and 2012, 5573 and 5528 cases respectively were referred to the Commission by the different organizations for advice. The Commission tendered the first stage advice and second stage advice (including penalty) during 2011 and 2012:

First stage advice tendered during 2011 & 2012

	2011	2012
Criminal Proceedings	105	80
Major Penalty Proceedings	544	616
Minor Penalty Proceedings	220	279
Administrative	448	575
action, warning, caution etc.		
Closure	1827	1559
Total	3144	3109

Second stage advice tendered during 2011 & 2012

(including penalty)

	2011	2012
Major Penalty	445	523
Minor Penalty	208	270
Administrative	87	106
action, warning, caution etc.		

Exoneration	287	216
Total	1027	1115

The Disciplinary Authorities concerned are the Competent Authorities to take decision based on the advice of the CVC. The Disciplinary Authority also has the powers to disagree with the advice of the CVC.